

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

BEFORE THE REGISTRAR MR. PAWAN DEV KOTWAL

Petition(s) for Special Leave to Appeal (C) No(s). 21519/2014

STATE OF UP AND ORS

Petitioner(s)

VERSUS

RAM DAYAL

Respondent(s)

(with appln. (s) for c/delay in filing SLP and office report)

WITH

SLP(C) No. 21562/2014

(With appln.(s) for c/delay in filing SLP and Office Report)

SLP(C) No. 21565/2014

(With appln.(s) for c/delay in filing SLP and Office Report)

SLP(C) No. 22668/2014

(With appln.(s) for c/delay in filing SLP and Office Report)

SLP(C) No. 23522/2014

(With appln.(s) for c/delay in filing SLP and Office Report)

SLP(C) No. 22669/2014

(With (With appln.(s) for c/delay in refiling SLP and appln.(s) for c/delay in filing SLP and Office Report)

SLP(C) No. 23572/2014

(With appln.(s) for c/delay in filing SLP and Office Report)

Date : 11/05/2016 This petition was called on for hearing today.

For Petitioner(s)

Mr. Vaibhav Yadav, Adv.

Mr. M. R. Shamshad, Adv.

Mr. Abhishek Chaudhary, Adv.

For Respondent(s)

Mr. Lagnesh Mishra, Adv.

Mr. Parikshit Angadi, Adv.

Mr. V. N. Raghupathy, Adv.

UPON hearing the counsel the Court made the following

O R D E R

Sole respondent in all the matters except SLP(C) No. 21565/2014 has already filed counter affidavit.

The Ld. Counsel for the sole respondent in all the matters submits that he has also filed vakalatnama and counter affidavit on behalf of the sole respondent in SLP(C) No. 21565/2014 also but office report does not show his presence.

As such, Registry to verify and if counter affidavit is filed, list all the matters for listing before the Hon'ble Court and if vakalatnama and counter affidavit is not filed on behalf of the sole respondent in this matter i.e., SLP(C) No. 21565/2014 and if fresh steps have not been taken by the petitioner in terms of the previous order then the matter be listed before the Hon'ble Judge in Chambers for further directions.

(PAWAN DEV KOTWAL)
Registrar